



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st August, 2025

L. A. BILL No. 17 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Second Amendment) Act, 2025.

(2) The provisions of sub-section (1) of section 2 shall be deemed to have come into force with effect from 17th July, 2025.

Short title
and
commence-
ment.

[1]

(3) The provisions of sub-section (2) of section 2 shall be deemed to have come into force with effect from 14th August, 2025.

Amendment of Schedule VIII. 2. In the Telangana Panchayat Raj Act, 2018 (hereinafter referred to as the principal Act), in Schedule VIII, referred to in sections 3 and 7 of the Act,-

Act No.5 of 2018.

(1) In Sangareddy District, the following Sl.Nos. 87, 89, 92, 93, 97, 102,104,105,114,116,117,119,122,123,124,125, 126, and 127 and the entries relating thereto shall be omitted, namely,-

Sl. No.	District	Mandal	Village	Revenue Village	Survey Numbers	Extent (in Acres)	No. of Members
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
87	Sangareddy	Patancheru	Bachugudem*	Bachugudem	1 to 284	574.15	9
89	Sangareddy	Patancheru	Chinnakanjarla	Chinnakanjarla	1 to 747	2494.2	11
92	Sangareddy	Patancheru	Indresham	Indresham	1 to 420	1951.31	11
93	Sangareddy	Patancheru	Inole	Inole	1 to 277	1326.27	9
97	Sangareddy	Patancheru	Lakadaram	Lakadaram	1 to 1009	4316.15	13
102	Sangareddy	Patancheru	Peddakanjarla	Peddakanjarla	1 to 607	2874.37	11
104	Sangareddy	Patancheru	Rameshwaram Banda*	Rameshwaram Banda	1 to 278	1565.20	11
105	Sangareddy	Patancheru	Rudraram	Rudraram	1 to 1003	4163.12	15
114	Sangareddy	Jinnaram	Amdoor	Amdoor	1 to 650	1902.09	9
116	Sangareddy	Jinnaram	Jangampet*	Jinnaram	266 to 497	399.25	9
117	Sangareddy	Jinnaram	Jinnaram	Jinnaram	1 to 265, 498 to 1083	2926.35	13
119	Sangareddy	Jinnaram	Kodakanchi	Kodakanchi	1 to 362	1937.05	11
	Sangareddy			Puttuguda	1 to 225	676 .06	
122	Sangareddy	Jinnaram	Mangampet	Mangampet	1 to 88	1395.05	9
	Sangareddy			Palem (Dp)	1 to 29	307.29	
123	Sangareddy	Jinnaram	Nalthur	Nalthur	1 to 281	1163.33	9
124	Sangareddy	Jinnaram	Ootla	Ootla	1 to 882	2269.32	11
125	Sangareddy	Jinnaram	Shivanagar	Shivanagar	1 to 308	702.11	11
126	Sangareddy	Jinnaram	Pallakatva*	Solakpally	283 to 615, 721 to 749	1262.20	9
127	Sangareddy	Jinnaram	Solakpally	Solakpally	1 to 282, 616 to 720, 750 to 1013	2542.15	9

(2) In Nalgonda District, after SI.No.449-A and the entries relating thereto, the following SI.No. and entries shall be inserted, namely, -

Sl. No.	District	Mandal	Village	Revenue Village	Survey Numbers	Extent (in Acrs)	No. of Members
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
449-B	Nalgonda	Anumula	Ibrahimpeta	Ibrahimpeta	1-260 322-540	2896.16	13

Repeal and Savings. 3. (1) The Telangana Panchayat Raj Ordinance No.1 of 2025 and Ordinance No.4 of 2025 (Amendment) Ordinance, 2025 and the Telangana Panchayat Raj (Second Amendment) Ordinance, 2025 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Telangana Panchayat Raj Act, 2018, as amended by the said Ordinances, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.

STATEMENT OF OBJECTIVES AND REASONS

The Telangana Panchayat Raj Act, 2018 (Telangana Act No.5 of 2018) has been enacted by the Legislature of Telangana for the constitution of Gram Panchayats, Mandal Praja Parishads and Zilla Praja Parishads and for matters connected therewith or incidental thereto. In this Act Schedule VIII contains the list of villages in the State for the purposes of the said Act.

The Government of Telangana has received proposals for the reorganization of certain Gram Panchayats in Sangareddy District to facilitate planned urban development and improved civic administration.

The District Collector (Panchayat Wing), Sangareddy District, has submitted proposals for the de-notification of the Gram Panchayat of Indresham, through the merger of six Gram Panchayats, namely: Indresham, Bachugudem, Rameshwaram Banda (excluding the depopulated Rendlagadda habitation), Chinnakanjarla, Inole, and Peddakanjarla, for the constitution of Indresham Municipality comprising eighteen (18) wards.

Similar proposals have been submitted for the constitution of Jinnaram Municipality by merging ten (10) Gram Panchayats, namely: Jinnaram, Kodakanchi, Ootla, Shivanagar, Solakpally, Nalthur, Rallakatwa, Amdoor, Jangampet, and Mangampet, forming a Municipality comprising twenty (20) wards.

It has also been proposed to include the Gram Panchayats of Rudraram and Lakdaram, which were previously part of Indresham and Jinnaram Panchayats respectively, into the jurisdiction of the Isnapur Municipality.

The Government has accepted the proposals and is satisfied that the constitution of the new municipalities and expansion of municipal limits will promote coordinated urban growth and efficient delivery of public services.

A proposal has been received regarding the exclusion of certain survey numbers (Sy.No.1 to 260, measuring 2096.27 acres, and Sy. No. 322 to 540, measuring 799.29 acres), located in the northern part of the stream, which were earlier under the jurisdiction of Haliya Municipality.

Local public representatives and inhabitants of the area have represented to the Government that the said lands are geographically isolated from the urban center of Haliya Municipality, and that the residents face administrative hardships and development disadvantages, particularly during the rainy season when access is impeded by the stream.

It was further requested that these areas be excluded from Haliya Municipality and constituted as a separate Gram Panchayat to facilitate better local governance and access to rural development schemes such as MGNREGS.

Based on the proposals received and recommendations of the Municipal Commissioner, Haliya, and in the interest of effective administration and convenience of the local population, the Government of Telangana has considered it appropriate to act on the request.

Accordingly, the Government has enacted the Telangana Municipalities (Amendment) Act, 2025 (Act No.17 of 2025) to amend the Telangana Municipalities Act, 2019 (Act No.11 of 2019), wherein Schedule-I has been modified to redefine Haliya Municipality as excluding Survey Nos. 1-260 and 322-540 of Ibrahimpetta village.

As a consequence of this legislative amendment, the Government proposes to constitute the excluded area as a new Gram Panchayat named "Ibrahimpetta", falling under Anumula Mandal of Nalgonda District.

It is now necessary to amend Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018), to give effect to the de-notification of the concerned Gram Panchayats from Schedule VIII and to formally include the newly formed Ibrahimpetta Gram

Panchayat to confer legal recognition under Schedule VIII and to ensure its entitlement to rural governance and advantages of development.

Accordingly, it has been decided to make necessary amendments to the Schedule VIII under sections 3 and 7 of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) suitably.

In view of the ensuing elections to Local Bodies and in the best interest of public and administrative convenience, Government has decided to amend Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018), by way of suitable legislation.

As the Legislature of the State was not, then, in session having been prorogued, and to achieve the above objects with immediate effect, the Governor has promulgated the Telangana Panchayat Raj (Amendment) Ordinance, 2025 (Ordinance No.1 of 2025) and The Telangana Panchayat Raj (Second Amendment) Ordinance, 2025 (Ordinance No.4 of 2025) on the 17th July, 2025 and 13th August, 2025 respectively.

This Bill seeks to replace the above Ordinances.

ANASUYA SEETHAKKA DANASARI,
Minister for Panchayat Raj & Rural
Development, RWS, Women & Child Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Panchayat Raj (Second Amendment) Bill, 2025, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

ANASUYA SEETHAKKA DANASARI,
Minister for Panchayat Raj & Rural
Development, RWS, Women & Child Welfare.

DR. V. NARASIMHA CHARYULU,
Secretary to State Legislature.